

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 609  
IB-849/PB/2020**

**IN THE MATTER OF:**

**M/s. Sundrm Consultants Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Three C Properties Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IB Code, 2016**

**Order delivered on 28.09.2022  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Respondent/Corporate Debtor :**

**For the Applicant**

**:Mr. Sonam Sharma, Adv., Mr.  
Shashwat Tripathi, Adv., Ms.  
Ridhima Verma, Adv. in IA  
755/2022**

**ORDER**

No one is present on behalf of the Petitioner/Financial Creditor as well as on behalf of the Corporate Debtor. If Ld. Counsel for the Financial Creditor is not present on the next date of hearing the present Section 7 application will be dismissed. Let this matter be posted after two weeks. List the matter on **14.10.2022.**

**-sd-**

**(Rahul Bhatnagar)  
Member (T)**

**-sd-**

**(P.S.N Prasad)  
Member (J)**